

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA No. 2257/2014

New Delhi this the 8th January, 2020

HON'BLE MRS. JUSTICE VIJAY LAKSHMI MEMBER (J) HON'BLE MR. PRADEEP KUMAR MEMBER (A)

- Raj Pal Singh (Aged about 46 Years)
 Section Supervisor, Group "B"
 S/o Sh. K. C. Singh
 R/o A-2C, Sector-24,
 Noida
- Yogesh Dwivedi (aged about 46 years) Section Supervisor, Group "B" S/o Sh. Y. S. Dwivedi R/o D-18, Parivahan Aptt., Sector-5, Vasundhara, Ghaziabad (UP)
- Subash pal (aged about 53 years)
 Section Supervisor, Group "B"
 S/o Late Sh. Behari Pal
 R/o A-2C, Sector-24,
 Noida
- Zakir Husain (aged about 48 years) Sector Supervisor, Group "B" S/o Sh. S. J. Husain R/o CV-15, Sector-23 Ghaziabad (UP)
- Subhash Chandra Pal (aged about 46 years)
 Section Supervisor, Group "B"
 S/o Sh. Keshav Pd. Pal
 R/o A-2C, Sector-24,
 Noida (U.P).
- Dinesh Kumar (aged about 45 years)
 Section Supervisor, Group "B"
 S/o late Sh. Deo Raj Ram
 R/o A-2C, Sector -24,
 Noida (UP)

.....Applicant

y Advocate: Sh. Subodh Kr. Kaushik for Sh. V. S. R. Krishna)

Versus

- Union of India, through
 The Secretary,
 Ministry of Labour & Employment,
 Shram Shakti Bhawan,
 New Delhi
- The Employees Provident Fund Commissioner, Employees PF Organization, Bhikaji Cama Place, New Delhi.
- The Regional PF Commissioner, Nidhi Bhawan, A-2C, Sector-24, Noida

.....Respondents

(By Advocate: Sh. Satpal Singh)

ORDER (ORAL)

BY HON'BLE MRS. JUSTICE VIJAY LAKSHMI MEMBER (J)

- 1. Learned proxy counsel Sh. Subodh Kr. Kaushik appears on behalf of Sh. V. S. R. Krishna, learned counsel for the applicant and pleads for adjournment. Learned counsel Sh. Satpal Singh is present for the respondents.
- 2. This matter was last heard on 17.12.2019. This Tribunal passed the following order:-

"Learned proxy counsel for the applicant seeks a short adjournment. However, Sh. Satpal



Singh, learned counsel is ready to argue the matter.

It is noted that applicants were not present on 25.07.2019, thereafter, they sought adjournment on 13.8.2019 as well as on 22.8.2019, thereafter on 19.9.2019, they were not present and on the last date of hearing on 06.11.2019 also, they sought adjournment. At the request of proxy counsel for the applicant, one last opportunity is given to the applicants to plead their case on the next date of hearing, failing which the matter shall stand dismissed in default.

List on 08.01.2020."

3. In view of forgoing, it appears that the applicants have lost interest in pursuing the matter and are interested to only keep the OA alive, without arguing it. Accordingly, the OA is dismissed on account of non-prosecution on the part of applicant. No costs.

(PRADEEP KUMAR)
MEMBER (A)

(JUSTICE VIJAY LAKSHMI)

MEMBER (J)

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